

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 9
CP(IB) No. 501/Chd/Hry/2019
Under Section 9, IBC 2016**

In the matter of:-

Shree Balaji Processors

...Petitioner/Operational Creditor

Versus

Hygiene Foods & Farms Pvt. Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Deepankur Sharma, Advocate for Petitioner

Mr. Vikas Lochab, Advocate for Respondent

It is stated by learned counsel for the petitioner that the CIRP proceeding has already been initiated against the respondent-corporate debtor vide order dated 18.07.2022 in **CP(IB) No.125/Chd/Hry/2021; Aviagen India Poultry Breeding Company Private Limited Vs. Hygiene Fees & Farms Private Limited** passed by this Bench. Learned counsel for the petitioner has stated that he wants to withdraw the present petition with a liberty to re-file the petition if parties in that CIRP arrive at settlement. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn with a liberty aforesaid.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 24, 2022
PB